## Violation of power purchase agreements by State Governments

303. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government has taken note of the fact that Power Purchase Agreements announced by the Government has been violated by State Governments including the State of Andhra Pradesh, if so, the details thereof; and

(b) whether Government has issued any advisory in this regard to State Governments including the State of Andhra Pradesh, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI RAJ KUMAR SINGH): (a) and (b) Yes Sir. The Union Government had taken note of Government of Andhra Pradesh's decision regarding reopening of Power Purchase Agreements with renewable energy projects developers. The Ministry had opposed this move and had advised the Government of Andhra Pradesh that the contractual agreements are sacrosanct and should not be violated.

Subsequently, renewable energy projects developers approached Hon'ble High Court of Andhra Pradesh, which had passed order to set aside the relevant orders of Government of Andhra Pradesh and to pay the wind and solar power developers at interim rate of  $\overline{\mathbf{x}}$  2.44/unit for solar power and  $\overline{\mathbf{x}}$  2.43/unit for wind power, until the dispute of price is resolved by Andhra Pradesh Electricity Regulatory Commission. The developers have filed appeal against the order, which is pending before the Division Bench. The above stand of Union Government was also submitted to Hon'ble High Court.

## Closed power projects in the country

- 304. DR. FAUZIA KHAN: Will the Minister of POWER be pleased to state:
- (a) the number of power projects lying closed as on date;
- (b) the reasons for the closure of such power projects; and

(c) whether Government proposes to revive such projects if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI RAJ KUMAR SINGH): (a) to (c) The demand for electricity varies from day to day and instant to

instant. During the current year the demand for electricity has varied from 118.6 GW to 174.3 GW where as the installed generation capacity is around 372 GW. Power plants are scheduled to run to meet the power demand. In doing so, the generating units which are cheaper are scheduled first and the costlier ones are put on reserves. In case of any forced outage of a unit, the power plants on reserve shutdown, based on the merit order, are put into operation to meet the power requirement. Thus, on a given day, some units of the power plants would not be generating.

As per the information available in Central Electricity Authority (CEA) collected from the various generating stations, the number of generating units/projects which did not on 31.8.2020 are given below; along with the reasons:-

- (i) Not run because of malfunctions of various types: 84 units
- (ii) Shut down for Planned Maintenance: 12 units
- (iii) Non availability of Power Purchase Agreement (PPA): 20 units
- (iv) Power cost not competitive because price of imported gas is high and less availability of domestically produced gas : 39 units
- (v) Coal related issues including no linkage of coal: 15 units
- (vi) Not in the merit order on that day : 153 units
- (vii) Order of National Ganga Basin Authority: 1
- (viii) To be scrapped : 2 units

Power plants which do not have PPA, can sell their power in the power exchanges. Coal can also be obtained from e-auction but generation would depend upon their cost per unit.

## Ongoing power projects in Kerala

305. SHRI M.V. SHREYAMS KUMAR: Will the Minister of POWER be pleased to state:

(a) the details of the ongoing power projects along with the power produced by them within the country including Kerala;

(b) the funds sanctioned, allocated and utilised under these projects during the last two years across the country;